

(b) whether credit facilities will be linked up with marketing?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) A comprehensive action programme has been circulated to state governments suggesting *inter alia* the introduction of crop loan system, according to which cooperative credit is to be production-oriented and is to be determined on the basis of production needs and repaying capacity. State governments are taking steps to implement this programme.

(b) Yes, Sir. Marketing is to be intensified and linked with the credit programme.

12 hrs.

MOTION FOR ADJOURNMENT

FAILURE OF GOVERNMENT TO ENSURE THE MINIMUM SUPPLY OF RICE TO KERALA

Mr. Speaker: I have received notices of several adjournment motions, calling attention notices and other notices as well.

The first one that I got was from Shri H. N. Mukerjee, Shri M. Elias, Shri K. A. Nambiar, Shri Kolla Venkaiah, Shri E. K. Imbichibava, Shri R. Umanath, Shri Dinen Bhattacharya, Dr. Saradish Roy, Shri M. Narayana Swamy, Shri U. M. Trivedi, Shri Yudhvir Singh Chaudhary, Shri Ramchandra Vithal Bade, Shri Surendranath Dwivedy Shri Hem Barua, Shri Vishram Prasad, Shri Ram Sewak Yadav, Shri Kishen Pattnayak, Shri B. Singh Utiya, Shri S. M. Banerjee, Shri K. K. Warrior, Shri M. K. Kumaran, Shri A. V. Raghavan, Shri N. Sreekantan Nair, Shri Tridib Kumar Chaudhuri, Shri N. C. Chatterjee, Shri C. H. Mohammed Koya, Shri N. G. Ranga, Shri Narendra Singh Mahida, Shri Kapur Singh and Shri Himatsinhji, on the following subject:

"The Failure of the Government to ensure even the minimum supply of rice to Kerala thereby creating a very serious situation in that State."

Can the Minister just tell me why I should not give my consent to this adjournment motion?

श्री रामेश्वरानन्द (करनाल): अध्यक्ष महोदय,

अध्यक्ष महोदय : मैंने मिनिस्टर साहब को बुलाया है ।

श्री रामेश्वरानन्द : मैंने भी स्थगन प्रस्ताव दिया है, पता नहीं, आपको मिला है या नहीं ।

अध्यक्ष महोदय : अच्छा माननीय सदस्य का नाम ही सही, अब वे बैठ जायें ।

श्री रामेश्वरानन्द : आपने मेरा नाम लिया नहीं ।

अध्यक्ष महोदय : चलिये, मैंने माननीय सदस्य का नाम भी ले लिया, श्री रामेश्वरानन्द

The Minister of Food and Agriculture (Shri C. Subramaniam): I am making a statement on the food situation in Kerala, and the situation which led to scarcity in Kerala and the disturbances that took place as a result of that. I do not think this will be a matter for an adjournment motion because

An Hon. Member: Why? (*Interruptions*).

Mr. Speaker: The Minister must have his say, and I should be allowed to listen to it. Why should there be impatience?

Shri Nath Pai (Rajapur): He should be more factual, not provocative.

Shri C. Subramaniam: In view of what I have explained in the statement, my own view is this is not a case for an adjournment motion. Therefore, you may allow me to make the statement, after which, on the basis of what I have stated in the statement, if you think that the adjournment motion should be considered, you may take a decision.

If it is a question of having some discussion on the food situation particularly in the Southern States, I have no objection to have a discussion on any date which you may please, but

[Shri C. Subramaniam]

I do not think a case has been made out for an adjournment motion. That is my respectful submission.

Shri Bade (Khargone): He cannot say like that.

Mr. Speaker In the statement facts would be stated, of course, but we will go into them afterwards. My difficulty is that I have first to indicate whether I agree to it or not. I only wanted to know whether Government says there has been no failure absolutely on the part of Government. That was all I wanted.

Shri C. Subramaniam: I am not prepared to say that there was no failure on the part of Government.

Mr. Speaker: Shri Mukerjee might ask for the leave of the House.

Shri H. N. Mukerjee (Calcutta Central): I beg to leave of the House to move my adjournment motion.

Mr. Speaker: Any objection? There is no objection. Leave of the House is granted. I will take that up at 4 O' Clock.

12.05 hrs.

RE: MOTIONS FOR ADJOURNMENT

(i) STUDENTS AGITATION IN ORISSA

Mr. Speaker: There is another adjournment motion about the students' agitation and all that has happened in Orissa. I had disallowed many notices but again this morning representations had been made to me by several Members of the Opposition that I should reconsider it. I would request Mr. Dwivedy to tell me how I can admit it—only the central responsibility, nothing more than that.

Shri Surendranath Dwivedy (Kendrapara): Sir, we are in the midst of an Emergency and there is breakdown of the administration completely in that State. There is no respect for authority neither has the authority any power to control the situation as a result of which Government had to come to the assistance of that State and there was no such situation on that occasion when assistance of troops

and the civil reserve police could be requisitioned. A *prima facie* case of corruption had been established against topmen in the administration and there are statement made by the Prime Minister in this House that when there is such a *prima facie* case the Ministers had to resign.

Mr. Speaker: He should confine himself to the specific point.

Shri Surendranath Dwivedy: It is a case in which the Central Government had already intervened and the Cabinet Secretary visited that State to make a report and even then they failed to take any steps to bring about normalcy. It is a responsibility of the Centre now. People feel that because of the inordinate delay and failure on the part of the Centre to take immediate steps this situation had arisen. The Centre is fully seized of the problem and on account of these factors the failure of the Central Government has been proved and now the Centre has to intervene.

Mr. Speaker: That would be a different thing, whether the Centre has sent somebody there to make an enquiry. He may quote the law or rule or any other authority.

Shri Surendranath Dwivedy: Troops were called for and the Army had been sent.

Mr. Speaker: But was the Army sent there at the request of the State Government to aid them to maintain law and order under the Criminal Procedure Code or...

Shri Surendranath Dwivedy: There must be justifiable reasons for sending the Army...

Shri Nath Pal (Rajapur): Sir, on a point of order. You have asked the rule or the authority. That becomes a point of order.

Mr. Speaker: I will call him but he should not intervene now in this matter.

Shri Nath Pal: You always give priority to a point of order when it is raised.

Mr. Speaker: I do, really. But if there is no point of order...